

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.20/MP/2017**

Subject :Petition under Section 79(1)(c) of the Electricity Act, 2003 with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Access in inter-State transmission and related matters) Regulations, 2009 and Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010

Date of hearing : 9.2.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Kanti Bijli Utpadan Nigam Limited (KBUNL)

Respondents : Central Transmission Utility and Others

Parties present : Ms. Swapna Seshadri, Advocate, KBUNL

**Record of Proceedings**

Learned counsel for the petitioner mentioned the matter and submitted that the present petition has been filed *inter-alia* seeking direction to Central Transmission Utility (CTU) not to cancel the Long Term Access (LTA) granted for MTPS Stage-II for 121.6 MW. Learned counsel for the petitioner further submitted as under:

(a) On 1.6.2011, KBUNL made an application to CTU for grant of 121.6MW LTA. CTU vide its letter dated 26.4.2012 granted 121.6 MW LTA to the petitioner.

(b) On 27.12.2010, PPA was executed with beneficiaries. KBUNL vide letters dated 28.4.2015 and 5.1.2017 requested beneficiaries to sign LTA agreement so that the power may be evacuated without any hindrance. However, none of the beneficiaries except Jharkhand have signed the LTA agreement.

(c) Subsequently, CTU vide its notice dated 25.1.2017 directed the petitioner to get the LTA agreement signed by the beneficiaries within 15 days failing which LTA granted to KBUNL shall liable to be cancelled.

2. Learned counsel for the petitioner requested the Commission to direct CTU not to cancel the LTA granted to the petitioner.

3. After hearing the learned counsel for the petitioner, the Commission directed to issue notice to the respondents. The Commission further directed CTU not to take any coercive action with regard to cancellation of LTA till the next date of hearing.
4. The Commission directed to list the petition for hearing on 14.2.2017.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**